

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

TUESDAY, THE TENTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL NO: 1080 OF 2024

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 13/06/2024 in the W.P.No.1532 of 2012 on the file of the High Court.

Between:

K. Aruna, W/o Madhav Rao, Age 72 years, Occ: Housewife, R/o. H. No. 7- 88,
kulakcherla, R. R. District

...APPELLANT

AND

1. The Gurukulam, 2nd Floor, DSS Bhawan, Masab Tank, Hyderabad
2. The Special Officer, K. G. B. V. Kulakcherla, R. R. District
3. Central Power Distribution Company of T. G. Limited, Rep by its C. M. D, Mint Compound, Hyderabad
4. The Asst. Divisional Engineer, Central Power Distribution Company of T. G. Limited, Pargi, R. R. District

...RESPONDENTS

IA NO: 2 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the Order dated 13.06.2024 passed in WP.No.1532 of 2012, pending disposal of the Writ Appeal.

**Counsel for the Appellant: SRI P.SHIVA REDDY, REP. FOR
SRI V.VENKATA MAYUR**

**Counsel for the Respondent No.3 & 4: SRI R.VINOD REDDY,
SC FOR TSTRANSCO**

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Appeal No.1080 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. P.Shiva Reddy, learned counsel represents Mr. V.Venkata Mayur, learned counsel for the appellant.

Mr. R.Vinod Reddy, learned Standing Counsel for Transmission Corporation of Telangana Limited (TSTRANSCO) appears for respondents No.3 and 4.

2. This intra court appeal is filed against order dated 13.06.2024, passed in W.P.No.1532 of 2012, by which the learned Single Judge has dismissed the writ petition as infructuous on the ground that the cause of action does not survive for consideration.

3. After arguing the matter to some extent, learned counsel for the appellant seeks leave of this Court to withdraw the writ appeal with liberty to the appellant to seek review of the

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impugned order dated 13.06.2024 passed by the learned Single Judge.

4. In view of aforesaid submission, the Writ Appeal is dismissed as withdrawn in terms of the liberty as prayed for.

No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/-M.MANJULA
DEPUTY REGISTRAR
SECTION OFFICER

//TRUE COPY//

To,

1. One CC to SRI V.VENKATA MAYUR, Advocate [OPUC]
2. One CC to SRI R.VINOD REDDY, SC FOR TSTRANSCO [OPUC]
3. Two CD Copies

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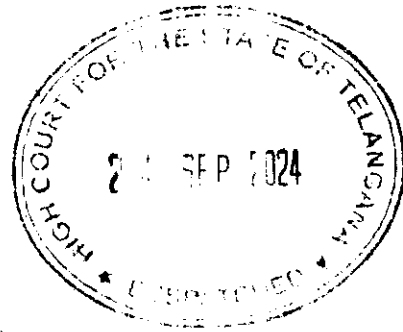


HIGH COURT

DATED: 10/09/2024

JUDGMENT

WA.No.1080 of 2024



DISMISSING THE WRIT APPEAL

AS WITHDRAWN,

WITHOUT COSTS

⑥ VLV
24/9/24